

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

EXCISE Appeal No. 1011 of 2011

[Arising out of Order-in-Original No OIO-02/DEMAND/COMMR-I/2011 dated 30.05.2011 passed by Commissioner of Central Excise & ST, Vadodara]

Shiva Pharmachem Pvt Limited

.... Appellant

Block No. 588, Vill-luna, Tal-padra,
VADODARA, GUJARAT

VERSUS

Commissioner of Central Excise & ST, Vadodara Respondent

1st Floor...Central Excise Building,
Race Course Circle, Vadodara, Gujarat-390007

APPEARANCE :

None for the Appellant

Shri H.K. Jain, Assistant Commissioner (AR) for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

FINAL ORDER NO. A/10312 / 2020

DATE OF HEARING/ DECISION : 28.01.2020

RAMESH NAIR :

The appellant have filed a request letter to withdraw this appeal as they opted for the "Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. Accordingly, the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(Ramesh Nair)
Member (Judicial)**

**(Raju)
Member (Technical)**